# ITR-3

## INDIAN INCOME TAX RETURN

[For Individuals/HUFs being partners in firms and not carrying out business or profession under any proprietorship] (Please see rule 12 of the Income-tax Rules,1962)

(Also see attached instructions)

**Assessment Year** 

2012-1	3
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Part	A-GE	N	GENERAL												
	First	name		Middle name		Last name				PAN					
Z	Flat/I	Door/B	lock No	l	Name Of Premis	ses/Building/V	illage			Statu	ıs (Tick	r) 🗹			
(TIO										□ I	ndivid	ual			HUF
PERSONAL INFORMATION	Road	/Street	/Post Office		Area/locality						of Birt case of it /	ndividu		YYYY)	
VAL	Town	/City/I	District		State	Pin c	ode			Sex (	in case	of ind	lividua	ıl) ( <b>Tic</b> l	:) <b>🗹</b>
ERSO										☐ N Fema					
14	Re	sident	ial/Office Phone Nu	ımber with ST	D code	Mobil	e No.		L.		loyer (			in	
										☐ G Othe	ers		PSU		
	Emai	l Addr	ess							Inco	me Tax	War	d/Circ	cle	
	Retui	n filed	(Tick)[Please see inst	ruction number-7	<b>Before due d Before due d</b>	ate -139(1)	□ Aft	ter du	ie date	-139(4)	)	Revise	d Reti	urn- 13	9(5)
S			In response to noti			2(1)			148			1	□ 153	3A/153	C
FILING STATUS			n enter Receipt No and M/YYYY)	l Date of filing or	riginal								/	/	
ING	<b>—</b>		Status (Tick)			Non-Resid			Resi	dent b	ut Not		arily	Reside	nt
E			s return is being fil e furnish following		entative assessee?	(Tick) ☑ □	Yes					0			
			of the representati												
	<b>(b)</b>	Addre	ss of the representa	ative											
	(c)	Perma	nent Account Num	ber (PAN) of	the representative	;									
					PART-B										
					I AKI-D										
Part I			Computation of	of total income											
		,	of Schedule S)							1					
			om house property				101			2					
			l gains from busine	ss or profession	n (6vi of Schedule	BP) (enter nil i	f loss)			3					
_		ital ga Short													
	<u> </u>		hort-term (u/s 111/	(enter nil. if l	loss) (A5 of Sched	ule CG) 4ai									
			hort-term (others)		, , ,	*									ĺ
		iii T	Cotal short-term (4a	<u> </u>	<u> </u>	1									•
	b	Long-	/			l									
		le	ong-term with inde												
			ong-term without i il if loss)	indexation (B 3	e of Schedule CG)	(enter 4bii									

		iii Total Long-term (4bi+ 4bii)		4biii	i T				
	c	Total capital gains (4aiii + 4b) (enter nil if 4c is a loss)					40	r.	
not v		r stamp in this area (Space for bar code)							fice Use Only
JHGU	WIIIC C.	stamp in this area (Space for bar code)							
							Rec	eipt	No
							Dat	te	
							Sea	ıl anı	d Signature of receiving official
	5 Inc	come from other sources							
	a	from sources other than from owning race horses (3 of OS) (enter nil if loss)	f Schedi	ule 5a					
	b	from owning race horses (4c of Schedule OS) (enter nil	if loss)	5b	,				
		<b>Total (5a + 5b)</b> ( <i>enter nil if 5c is a loss</i> )	5 1000)					5c	
		Total (3a + 3b) (enter hit if 3e is a toss)							
	6 To	tal (1+2+3+4c+5c)						6	
	7 Lo	sses of current year set off against 6 (total of 2viii, 3viii an	ıd 4vii <u>i</u>	of Schedi	ule	CYLA)		7	
		lance after set off current year losses (6-7) (also total of c		-				8	
		rought forward losses set off against 8 (2viii of Schedule 1		<u> </u>				9	
1		coss Total income (8-9) (also 3ix of Schedule BFLA)					1	10	
		ductions under Chapter VI-A (p of Schedule VIA)						11	
		tal income (10 – 11)						12	
		t agricultural income/ any other income for rate purpos	0 (1 of )	Schadula	FI	<u></u>		13	
		ggregate income' (12+ 13)	e (4 0) S	зспешие	EI,	<u>)                                    </u>		14	
			- CEL						
	15 Lo	sses of current year to be carried forward (xi of Schedule	? CFL)				1	15	
	- MI	Computation of tax liability on total income							
	_	payable on total income	10						
	a	Tax at normal rates	1a				_		
	b	Tax at special rates (11 of Schedule SI)	1b				1		
L	c	Tax Payable on Total Income (1a + 1b)					10		
2		acation cess, including secondary and higher education c	ess on	1c			2		
13		ess tax liability (1c+ 2)					3		
4	_	relief					_		
	a	Section 89	4a				_		
	b	Section 90 or 90A (column 7 of Schedule TR)	4b						
	c	Section 91 (column 7 of Schedule TR)	4c						
L	d	Total (4a + 4b+4c)					40		
_5		tax liability (3 – 4d)					5	<u> </u>	
4	Inte	erest payable					_		
,	a	For default in furnishing the return (section 234A)	6a						
	b	For default in payment of advance tax (section 234B)	6b						
	С	For deferment of advance tax (section 234C)	6c						
	d	Total Interest Payable (6a+6b+6c)					66	d	
7	7 Agg	gregate liability (5 + 6d)					7	'	
8	3 Tax	es Paid							
	a	Advance Tax (from Schedule-IT)	8a						
	b	TDS (total of column 5 of Schedule-TDS1 and column 7	8b						
		of Schedule-TDS2) Solf Agggerment Toy/(from Schodule IT)	Q <sub>0</sub>						
•	d	Self Assessment Tax(from Schedule-IT) Total Taxes Paid (8a+8b+8c)	8c				80	4	
- 1	u	TOWN TUNESTAIN (OUTOUTOL)					00	<b>-</b>	

	9	Amount payable (Enter if 7 is gr	reater than 8d, e	else ente	er 0)			9					
	10	Refund (If 8d is greater than 7)						10					
9	11	Enter your bank account num	ber (mandator	v in all	cases)			<u> </u>	1				
REFUND		Do you want your refund by [				nto vour ba	nk account? (t	ick as a	pplicable	<b>Ø</b> )	1 1		
REI		Give additional details of your					(1			T			
	MIC	CR Code			Type of Ac	count (tick as	applicable 🗹)		Saving	s		Curr	ent
	14	Do you have,- (i) any asset (including financia (ii) signing authority in any ac [applicable only in case of a residen	count located	outsid	le India?				Yes		No		
that	the a	declare that to the best of my k mount of total income and other respect of income chargeable to I	particulars sh	ughter belief, own th	the information gi erein are truly state	ed and are in	accordance w	lules th	ereto is provisio	correct	and co		
Plac	e		Da	ate		Si	ign here 👈						
14	If t	the return has been prepared b	y a Tax Retu	rn Prej	parer (TRP) give f	further deta	ils below:						
Iden	tifica	ation No. of TRP	Name of TI	RP									
							Cour	iter Si	gnature	of TRP	•		
							Cour	iter Si	gnature	of TRP	•		
If T	RP is	s entitled for any reimbursemen	nt from the G		nent, amount ther	reof	Cour	iter Si	gnature	of TRP	•		
If T	RP is	s entitled for any reimbursemen	nt from the G		ment, amount then	reof		iter Si	gnature	of TRP			
	RP is	· · · · · · · · · · · · · · · · · · ·			ment, amount then	reof		iter Si	gnature	of TRP			
	dule	· · · · · · · · · · · · · · · · · · ·			ment, amount the	reof			of Empl			<i>l</i> )	
	edule Nar	Details of Income f me of Employer		overnr		reof	15			oyer (0 <sub>1</sub>	ptiona 	<i>l)</i>	
	edule Nar	S Details of Income f		overnr	ment, amount then	reof					ptiona 	<i>l</i> )	
che	edule Nar Ado	Details of Income f me of Employer  dress of employer	from Salary	Town	n/City		State State	PAN		oyer (0 <sub>1</sub>	ptiona 	<i>l</i> )	
che	Add	Details of Income for the me of Employer  dress of employer  Salary (Excluding all exempt/ non	from Salary	Town	n/City		State State	PAN		oyer (0 <sub>1</sub>	ptiona 	<i>l</i> )	
che	Add	Details of Income f me of Employer  dress of employer	from Salary  n-exempt allowe	Town	n/City perquisites & profit in		State State	PAN		oyer (0 <sub>1</sub>	ptiona 	<i>l</i> )	
	Add	Details of Income for the me of Employer  dress of employer  Salary (Excluding all exempt/ non separately below)	from Salary  a-exempt allowedition 10 (Not to	Town	n/City verquisites & profit in ded in 6 below) 2		State State	PAN		oyer (0 <sub>1</sub>	ptiona 	<i>l)</i>	
che	Add	S Details of Income for the me of Employer  dress of employer  Salary (Excluding all exempt/ non separately below)  Allowances exempt under sect	n-exempt allowation 10 (Not to	Town ances, p be incluemploy	n/City  nerquisites & profit in ded in 6 below)   2		State State	PAN		oyer (0 <sub>1</sub>	ptiona 		
che	Add	Details of Income forme of Employer  dress of employer  Salary (Excluding all exempt/ non separately below)  Allowances exempt under sect  Allowances not exempt (refer lateral exempt)	n-exempt allowed iion 10 (Not to Form 16 from empt all fro	Town ances, p be incluemploy ployer)	n/City  verquisites & profit in  ded in 6 below) 2  ver)		State State	PAN  wn 1  3		oyer (0 <sub>1</sub>	ptiona 		
che	Add  1 2 3 4 5	Details of Income for the me of Employer  dress of employer  Salary (Excluding all exempt/ non separately below)  Allowances exempt under sect  Allowances not exempt (refer Interpretation of the perquisites)	n-exempt allowers tion 10 (Not to Form 16 from tim 16 from empt Form 16 from empt	Town ances, p be inclu employ ployer) employ	n/City  nerquisites & profit in ded in 6 below) 2  ner)		State State	PAN wn 1 3 4		oyer (0 <sub>1</sub>	ptiona 		
che	Add  1 2 3 4 5	Details of Income forme of Employer  dress of employer  Salary (Excluding all exempt/ non separately below)  Allowances exempt under sect  Allowances not exempt (refer Interpretation of perquisites (refer Former	n-exempt allowers tion 10 (Not to Form 16 from tim 16 from empt Form 16 from empt	Town ances, p be inclu employ ployer) employ	n/City  nerquisites & profit in ded in 6 below) 2  ner)		State State	PAN   1   3   4   5		oyer (0 <sub>1</sub>	ptiona 		
SALARIES	Add  1 2 3 4 5	Details of Income forme of Employer  dress of employer  Salary (Excluding all exempt/nonseparately below)  Allowances exempt under sect  Allowances not exempt (refer Invalue of perquisites (refer Former Fo	n-exempt allow tion 10 (Not to Form 16 from m 16 from em Form 16 from em Head 'Salarie	Town be incluemployeloyer) employes; (1+3)	n/City  verquisites & profit in ded in 6 below) 2  ver)  ver)  er)	ı lieu of salary	State State	PAN   1   3   4   5		oyer (0 <sub>1</sub>	ptiona 		
SALARIES	Add  Add  1 2 3 4 5 6	Details of Income forme of Employer  dress of employer  Salary (Excluding all exempt/nonseparately below)  Allowances exempt under sect  Allowances not exempt (refer Invalue of perquisites (refer Former Fo	n-exempt allow tion 10 (Not to Form 16 from m 16 from em Form 16 from em Head 'Salarie	Town be incluemploy ployer) employ employ es' (1+3	n/City  verquisites & profit in ded in 6 below) 2  ver)  ver)  er)	ı lieu of salary	State State	PAN   1   3   4   5	of Empl	oyer (0 <sub>1</sub>	ptiona   code 		
che	Add  Add  1 2 3 4 5 6	S Details of Income forme of Employer  dress of employer  Salary (Excluding all exempt/ nonseparately below)  Allowances exempt under sect  Allowances not exempt (refer Invalue of perquisites (refer Former Former)  Profits in lieu of salary (refer Income chargeable under the Income chargeable under former)	n-exempt allow tion 10 (Not to Form 16 from m 16 from em Form 16 from em Head 'Salarie	Town be incluemploy ployer) employ employ es' (1+3	n/City  verquisites & profit in ded in 6 below) 2  ver)  ver)  ver)  y (Please refer to in	ı lieu of salary	State  State	PAN   1   3   4   5	of Empl	oyer (o,	ptiona   code 		
che	Add  Add  1  2  3  4  5  6	S Details of Income forme of Employer  dress of employer  Salary (Excluding all exempt/ nonseparately below)  Allowances exempt under sect  Allowances not exempt (refer Invalue of perquisites (refer Former Former)  Profits in lieu of salary (refer Income chargeable under the Income chargeable under former)	n-exempt allower ion 10 (Not to Form 16 from m 16 from em Form 16 from Head 'Salarie	Town ances, p be inclu employ poloyer) employ es' (1+3	n/City  verquisites & profit in ded in 6 below) 2  ver)  ver)  ver)  y (Please refer to in	n lieu of salary	State  State  State	PAN   1   3   4   5	of Empl	oyer (o,	ptiona   code 		
SALARIES	Add  Add  1  2  3  4  5  6	S Details of Income forme of Employer  dress of employer  Salary (Excluding all exempt/ non separately below)  Allowances exempt under sect  Allowances not exempt (refer Income chargeable under the Income chargeable under the Income for Incom	n-exempt allowers tion 10 (Not to Form 16 from m 16 from emp Form 16 from Head 'Salarie	Town ances, p be inclu employ poloyer) employ es' (1+3	n/City  verquisites & profit in  ded in 6 below) 2  ver)  ver)  3+4+5)  y (Please refer to in  wn/ City	n lieu of salary	State  State  State	PAN   1   3   4   5	of Empl	oyer (o,	ptiona   code 		

In twhich cannot be realized 1b authorities 1c	Annual letable value/ rent received or receivable (higher if let out for whole of the year, lower   1a	_								
Ine/ rent received or receivable (higher if let out for whole of the year, lower fithe year)  It is authorities  It is is is it is is is in the property of the property.  PAN of Co-owner(s) (optional)  Percentage Share in Property(optional)  Pan of Tenant (optional)  In it is is in Pan of Tenant (optional)  Percentage Share in Property(optional)  In it is is in Pan of Tenant (optional)  In it is is in Pan of Tenant (optional)  In it is is in Pan of Tenant (optional)  In it is in the pan of Tenant (optional)  In it is in the pan of Tenant (optional)  In it is in the pan of Tenant (optional)  In it is in the pan of Tenant (optional)  In it is in the pan of Tenant (optional)  In it is in the pan of Tenant (optional)  In it is in the pan of Tenant (optional)  In it is in the pan of Tenant (optional)  In it is in the pan of Tenant (optional)  In it is in the pa	Name of Tenant   PAN of Tenant (optional)						-			
lue/ rent received or receivable (higher if let out for whole of the year, lower fithe year)  It is	Annual letable value/ rent received or receivable (higher if let out for whole of the year, lower   1a	<u>ii</u>								
In twhich cannot be realized   1b	b The amount of rent which cannot be realized   1b	1	(Tick) ☑ if let out □	Name of Ter	nant		PAN	of Te	nant (	optional)
In twhich cannot be realized   1b	b The amount of rent which cannot be realized   1b	Ī								
nt which cannot be realized authorities  It  It  It  It  It  It  It  It  It  I	Description	1		ceivable (highe	er if l	et out for whole of the	year, la	ower	1a	
Id	Total (1b + 1c)	1		ized	1b					
Id  It  In borrowed capital  If  In borrowed capital  If  In I	Total (1b + 1c)	1	c Tax paid to local authorities		1c					
If   1g   1h   1h   1s   1h   1s   1s   1s   1s	e Balance (1a – 1d) f 30% of 1e g Interest payable on borrowed capital h Total (If + 1g) i Income from house property 1 (1e – 1h)  Address of property 2  Town/City State PIN Code  State PIN Code  Is the property co-owned? Yes No (if "YES" please enter following details)  Your percentage of share in the property.  S.N. Name of Co-owner(s) PAN of Co-owner(s) (optional)  Fercentage Share in Property(optional)  Tick)  Ii  Tick)  Annual letable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)  B The amount of rent which cannot be realized c Tax paid to local authorities c Tax paid to local authorities d Total (2h + 2c) B Blance (2a – 2d) F 30% of 2e B Blance (2a – 2d) F 10 30% of 2e B Interest payable on borrowed capital B Total (2f + 2g) I Income under the head "Income from house property"  A Rent of earlier years realized under section 25A/AA B A Rent of earlier years realized under section 25A/AA B A Rent of earlier years realized under section 25A/AA B A Rent of earlier years realized under section 25A/AA B A CTARY OF TENANT CONTROLLED TO THE ACT OF T	ı			1d					
mborrowed capital    1g	f 30% of 1e g Interest payable on borrowed capital h Total (If + 1g) i Income from house property 1 (1e - 1h)  Address of property 2  Town/City State PIN Code  Is the property co-owned? Yes No (if "YES" please enter following details)  Your percentage of share in the property.  S.N. Name of Co-owner(s)  O  Annual letable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)  B The amount of rent which cannot be realized C Tax paid to local authorities C Tax paid to local auth								1e	
Town/ City   State   PIN Code	g Interest payable on borrowed capital h Total (If + Ig) i Income from house property 1 (Ie - Ih) Address of property 2  Town/ City State PIN Code  Is the property co-owned?  Yes  No (if "YES" please enter following details)  Your percentage of share in the property.  S.N Name of Co-owner(s)  PAN of Co-owner(s) (optional)    Iii				1f					
State   PIN Code	h Total (If+1g) i Income from house property 1 (1e-1h) i Income from house property 2  Address of property 2  Town/City  State  PIN Code  Is the property co-owned? Yes No (if "YES" please enter following details)  Your percentage of share in the property.  S.N Name of Co-owner(s)  PAN of Co-owner(s) (optional)  ii  Tick) if let out Name of Tenant  PAN of Tenant (optional)  a Annual letable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)  b The amount of rent which cannot be realized 2b  c Tax paid to local authorities 2c  d Total (2b + 2c) 2d  d Total (2b + 2c) 2d  g Interest payable on borrowed capital 2g  i Income from house property 2 (2e - 2h)  Income from house property 2 (2e - 2h)  Rent of earlier years realized under section 25A/AA  A Rent of earlier years realized under section 25A/AA  A Arrears of rent received during the year under section 25B after deducting 30% 3b  c Total (3a + 3b + 1i + 2i)		g Interest payable on borrowed capital		1g					
Town/ City  State  PIN Code  ned? Yes  No (if "YES" please enter following details)  are in the property.  PAN of Co-owner(s) (optional)  Percentage Share in Property(optional)  Pan of Tenant  PAN of Tenant (optional)  Ince/ rent received or receivable (higher if let out for whole of the year, lower f the year)  In twich cannot be realized  2b  authorities  2c  2d  2d  2e  2f  on borrowed capital  2g  2h  see property 2 (2e - 2h)  d "Income from house property"	i Income from house property 1 (1e – 1h)  Address of property 2  Town/City  State  PIN Code  Is the property co-owned?  Yes  No (if "YES" please enter following details)  Your percentage of share in the property.  S.N Name of Co-owner(s)  ii  Tick)  if let out  Name of Tenant  Annual letable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)  b The amount of rent which cannot be realized  2b  c Tax paid to local authorities  2c  d Total (2b + 2c)  e Balance (2a – 2d)				i_				1h	
Town/ City  State  PIN Code  ned? Yes  No (if "YES" please enter following details)  are in the property.  PAN of Co-owner(s) (optional)  Percentage Share in Property(optional)  Pan of Tenant  PAN of Tenant (optional)  Ince/ rent received or receivable (higher if let out for whole of the year, lower f the year)  In twich cannot be realized  2b  authorities  2c  2d  2d  2e  2f  on borrowed capital  2g  2h  see property 2 (2e - 2h)  4 "Income from house property"	Address of property 2  Is the property co-owned?  Yes  No (if "YES" please enter following details)  Your percentage of share in the property.  S.N Name of Co-owner(s)  PAN of Co-owner(s) (optional)  i  PAN of Co-owner(s)  PAN of Tenant (optional)  a Annual letable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)  b The amount of rent which cannot be realized  2b  2c  2d  2d  2d  2d  2e  3d  2e  2f  2f  2f  2f  2f  2f  2f  2f  2f								_	
PAN of Co-owner(s) (optional)  Percentage Share in Property(optional)  Pan of Tenant  Pan of Tenant (optional)  Pan of Ten	Is the property co-owned?  \[ \text{Yes} \] No (if "YES" please enter following details)  Your percentage of share in the property.  \[ \]  S.N. Name of Co-owner(s)  \[ PAN of Co-owner(s) (optional) \]  i  \[ \text{Tick} \] \[ \text{if let out} \] \[ \] Name of Tenant  \[ \text{PaN of Tenant (optional)} \]  \[ \text{Tick} \] \[ \text{if let out } \] \[ \] Name of Tenant \[ \text{PaN of Tenant (optional)} \]  \[ \text{a nnual letable value/ rent received or receivable (higher if let out for whole of the year, lower a flet out for part of the year) \]  \[ \text{b The amount of rent which cannot be realized } \] \[ \text{2b} \]  \[ \text{c Tax paid to local authorities} \] \[ \text{2c} \]  \[ \text{d Total (2b + 2c)} \]  \[ \text{e Balance (2a - 2d)} \]  \[ \text{e Balance (2a - 2d)} \]  \[ \text{b Total (2f + 2g)} \]  \[ \text{i Income from house property 2 (2e - 2h)} \]  \[ \text{2l} \]  \[ \text{1 Income from house property 2 (2e - 2h)} \]  \[ \text{3 Neome under the head "Income from house property"} \]  \[ \text{a Rent of earlier years realized under section 25A/AA} \]  \[ \text{3 A rrears of rent received during the year under section 25B after deducting 30%} \]  \[ \text{3 Do A rrears of rent received during the year under section 25B after deducting 30%} \]  \[ \text{3 Do A rear and a section 25B after deducting 30%} \]  \[ \text{3 Do A rear and a section 25B after deducting 30%} \]  \[ \text{3 Do A rear and a section 25B after deducting 30%} \]  \[ \text{3 Do A rear and a section 25B after deducting 30%} \]  \[ \text{3 Do A rear and a section 25B after deducting 30%} \]  \[ \text{3 Do A rear and a section 25B after deducting 30%} \]  \[ \text{3 Do A rear and a section 25B after deducting 30%} \]  \[ \text{3 Do A rear and a section 25B after deducting 30%} \]  \[ \text{3 Do A rear and a section 25B after deducting 30%} \]  \[ \text{3 Do A rear and a section 25B after deducting 30%} \]  \[ \text{3 Do A rear and a section 25B after deducting 30%} \]  \[ 3 Do A rear and a section 25B after deducting 30%			Town/ City			State	:		PIN Code
PAN of Co-owner(s) (optional)  Percentage Share in Property(optional)  Name of Tenant  PAN of Tenant (optional)  lue/ rent received or receivable (higher if let out for whole of the year, lower fithe year)  nt which cannot be realized 2b authorities 2c 2d 2d 2e 2f 2f 2f 2b 2h 3c 2e 2h 3c 2d 2h 3c 2e 3c 2d 3c 2e 3c	Vour percentage of share in the property.  S.N Name of Co-owner(s)  PAN of Co-owner(s) (optional)  Percentage Share in Property(optional)  Pan of Co-owner(s) (optional)  Percentage Share in Property(optional)  2a  Pan of Tenant (optional)  2a  Pan of Tenant (optional)  2b  c Tax paid to local authorities  2c  d Total (2b + 2c)  e Balance (2a - 2d)  f 30% of 2e  g Interest payable on borrowed capital  h Total (2f + 2g)  i Income from house property 2 (2e - 2h)  Income under the head "Income from house property"  a Rent of earlier years realized under section 25A/AA  b Arrears of rent received during the year under section 25B after deducting 30%  c Total (3a + 3b + 1i + 2i)  Pan of Co-owner(s) (optional)  Percentage Share in Property(optional)  Pan of Co-owner(s) (optional)  2a  2b  2b  2c  c Tax paid to local authorities  2c  d Total (2b + 2c)  e Balance (2a - 2d)  f 30% of 2e  g Interest payable on borrowed capital  b Total (2f + 2g)  i Income from house property 2 (2e - 2h)  3 Income under the head "Income from house property"  a Rent of earlier years realized under section 25A/AA  3a  b Arrears of rent received during the year under section 25B after deducting 30%  3b  c Total (3a + 3b + 1i + 2i)									
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regarding partnership firms in which you are partner  you are partner  The Firm  PAN of the firm  Percentage Share  in the profit	Number of firms in which you are partner  Name of the Firm  PAN of the firm  Percentage Share in the profit in the profit of the profit in the	E 🛭 dule Nu	i Income from house property 2 (2e – 2h)  Income under the head "Income from house p  a Rent of earlier years realized under section b Arrears of rent received during the year of the composition of the specified persons realized include the income of the specified persons received the incom	on 25A/AA under section referred to in Sch firms in whice	25B hedule	e SPI while computing the	e income	under	3a 3b 3c this heat	re   Capital balance
regarding partnership firms in which you are partner a you are partner the Firm PAN of the firm Percentage Share Amount of share Capital balance on	Number of firms in which you are partner  Name of the Firm  PAN of the firm  Percentage Share in the profit of the firm  Sl.  Output  Description of the firm of t	E 🛭 dule Nu	i Income from house property 2 (2e – 2h)  Income under the head "Income from house p a Rent of earlier years realized under section b Arrears of rent received during the year of the compact of the specified persons received to the income of the specified persons received to the specified persons recei	on 25A/AA under section referred to in Sch firms in whice	25B hedule	u are partner  Percentage Share in the profit	e income	under	3a 3b 3c this heat	re   Capital balance
regarding partnership firms in which you are partner you are partner  The Firm  PAN of the firm  Percentage Share in the profit	Number of firms in which you are partner  Name of the Firm  PAN of the firm  Percentage Share in the profit of the firm  No.  Pan of the firm  Percentage Share in the profit of the firm  Percentage Share in the profit of the firm  Percentage Share in the profit of the firm  Name of the Firm  Pan of the firm  Percentage Share in the profit of the firm  Name of the Firm  Name of the Firm  Name of the Firm  Name of the Firm  Pan of the firm  Name of the Firm  N	E 🛭 dule Nu	i Income from house property 2 (2e – 2h)  Income under the head "Income from house p a Rent of earlier years realized under section b Arrears of rent received during the year of the compact of the specified persons received to the income of the specified persons received to the specified persons recei	on 25A/AA under section referred to in Sch firms in whice	25B hedule	u are partner  Percentage Share in the profit	e income	ount n the	3a 3b 3c this heat	re Capital balance of 31 <sup>st</sup> March in the firm
regarding partnership firms in which you are partner a you are partner  The Firm  PAN of the firm  Percentage Share in the profit of the firm	Number of firms in which you are partner  Name of the Firm  PAN of the firm  Percentage Share in the profit of the firm  No.  Pan of the firm  Percentage Share in the profit of the firm  Percentage Share in the profit of the firm  Percentage Share in the profit of the firm  Name of the Firm  Pan of the firm  Percentage Share in the profit of the firm  Name of the Firm  Name of the Firm  Name of the Firm  Name of the Firm  Pan of the firm  Name of the Firm  N	dule Nur Sl. No.	i Income from house property 2 (2e – 2h)  Income under the head "Income from house p a Rent of earlier years realized under section b Arrears of rent received during the year of the compact of the specified persons received to the income of the specified persons received to the specified persons recei	on 25A/AA under section referred to in Sch firms in whice	25B hedule	u are partner  Percentage Share in the profit	e income	ount n the	3a 3b 3c this heat	re Capital balance of 31 <sup>st</sup> March in the firm
regarding partnership firms in which you are partner a you are partner  The Firm  PAN of the firm  Percentage Share in the profit of the firm	Number of firms in which you are partner  Name of the Firm  PAN of the firm  Percentage Share in the profit of the firm  in the profit  i ii	dule Num Sl. No.	i Income from house property 2 (2e – 2h)  Income under the head "Income from house p a Rent of earlier years realized under section b Arrears of rent received during the year of the compact of the specified persons received to the income of the specified persons received to the specified persons recei	on 25A/AA under section referred to in Sch firms in whice	25B hedule	u are partner  Percentage Share in the profit	e income	ount n the	3a 3b 3c this heat	re Capital balance of 31 <sup>st</sup> March in the firm
regarding partnership firms in which you are partner a you are partner  The Firm  PAN of the firm  Percentage Share in the profit of the firm	Number of firms in which you are partner    Name of the Firm	dule Num Sl. No.	i Income from house property 2 (2e – 2h)  Income under the head "Income from house p a Rent of earlier years realized under section b Arrears of rent received during the year of the compact of the specified persons received to the income of the specified persons received to the specified persons recei	on 25A/AA under section referred to in Sch firms in whice	25B hedule	u are partner  Percentage Share in the profit	e income	ount n the	3a 3b 3c this heat	re Capital balance of 31 <sup>st</sup> March in the firm
regarding partnership firms in which you are partner a you are partner  The Firm  PAN of the firm  Percentage Share in the profit of the firm	Number of firms in which you are partner    Name of the Firm	Sl. No.	i Income from house property 2 (2e – 2h)  Income under the head "Income from house p a Rent of earlier years realized under section b Arrears of rent received during the year of the compact of the specified persons received to the income of the specified persons received to the specified persons recei	on 25A/AA under section referred to in Sch firms in whice	25B hedule	u are partner  Percentage Share in the profit	e income	ount n the	3a 3b 3c this head	re Capital balance of 31 <sup>st</sup> March in the firm
regarding partnership firms in which you are partner a you are partner  The Firm  PAN of the firm  Percentage Share in the profit of the firm	Number of firms in which you are partner    Name of the Firm	SI. No.	i Income from house property 2 (2e – 2h)  Income under the head "Income from house p a Rent of earlier years realized under section b Arrears of rent received during the year of the compact of the specified persons received to the income of the specified persons received to the specified persons recei	on 25A/AA under section referred to in Sch firms in whice	25B hedule	u are partner  Percentage Share in the profit	e income	ount n the	3a 3b 3c this head	re Capital balance of 31 <sup>st</sup> March in the firm
regarding partnership firms in which you are partner a you are partner  The Firm  PAN of the firm  Percentage Share in the profit of the firm  On the firm  Percentage Share in the profit of the firm	Number of firms in which you are partner    Name of the Firm	Sl. No.  1 2 3 4 5	i Income from house property 2 (2e – 2h)  Income under the head "Income from house p a Rent of earlier years realized under section b Arrears of rent received during the year of the specified persons received to the income	on 25A/AA under section referred to in Sch firms in whice	25B hedule	u are partner  Percentage Share in the profit	e income	ount n the	3a 3b 3c this head	re Capital balance of 31 <sup>st</sup> March in the firm

che	dule	BP Deta	ils of Income from Firms o	f which partner			
FIRMS	Sl. No.	Firm PAN (From Schedule-IF)	Salary, bonus, commission or remuneration received from the firm	Interest received from the firm on the capital	Total ii + iii	Expenses in relation to iv	Net Income iv - v
MF		i	ii	iii	iv	v	vi
FROM	1						
	2						
INCOME	3						
Ž	4						
	5						
	6	Total					
NOT	$E$ $\square$	Please include	the income of the specified pers	ons referred to in Schedule SPI	while computing the inc	ome under this head	

A Short-term capital gain	
1 From assets in case of non-resident to which first proviso to section 48 is applicable 1	
2 From assets in the case of others	
a Full value of consideration 2a	
b Deduction under section 48	
i Cost of acquisition bi	
ii Cost of Improvement bii	
iii Expenditure on transfer biii	
iv Total (i + ii + iii) biv	
c Balance (2a – biv) 2c	
d Loss, if any, to be ignored under section 94(7) or 2d	
94(8) (enter positive values only) e Deduction under section 54B/54D 2e	
e Deduction under section 54B/54D   2e	
3 Amount deemed to be short term capital gains under sections 54B/54D/54EC/ 54ED/54G/ A3	
54GA	
4 Total short term capital gain (1 + 2f + A3)	
5 Short term capital gain under section 111A included in 4 A5	
6 Short term capital gain other than referred to in section 111A (A4 – A5)	
B Long term capital gain	
1 Asset in case of non-resident to which first proviso to section 48 is applicable 1	
2 Asset in the case of others where proviso under section 112(1) not exercised	
a Full value of consideration 2a	
b Deductions under section 48	
i Cost of acquisition after indexation bi	
ii Cost of improvement after indexation bii	
iii Expenditure on transfer biii	
iv Total (bi + bii +biii) biv	
c Balance (2a – biv) 2c	
d Deduction under sections 54/54B/54D/54EC/54F 2d 54G/54GA	
e Net balance (2c – 2d) 2e	
3 Asset in the case of others where proviso under section 112(1) is exercised	
a Full value of consideration 3a	
b Deductions under section 48	
i Cost of acquisition without indexation bi	
ii Cost of improvement without indexation bii	
iii Expenditure on transfer biii	
iv Total (bi + bii +biii) biv	
c Balance (3a – biv) 3c	
d Deduction under sections 54/54B/54D/54EC/54F 3d	
e Net balance (3c – 3d)	
4 Amount deemed to be long term capital gains under sections 54/54B/54D/54EC/54ED/54F B4	vana tovouru

D	Information about accrual/receipt of capital gain				
	Date	Upto 15/9 (i)	16/9 to 15/12 (ii)	16/12 to 15/3 (iii)	16/3 to 3: (iv)
	1 Long- term where proviso under section 112(1) is exer (Without Indexation)- Code in SI Schedule is 22, Tax Rate is 10%; Enter only positive value from Item B3e of Schedule CG AFTE adjustment under this category in Schedule CYLA and BFLA,	R loss			
	2 Long- term where proviso under section 112(1) is NOT exercised (With Indexation)- Code in SI Schedule is 21, Tax Rate is 20%; Enter only positive value from Item (B5-B3e) of Schedule CG AFTER loss adjustment under this category in Schedule CYLA BFLA, if any.	Γ			
	3 Short-term under 111A- Code in SI Schedule is 1A, Tax Rate is 15%; Enter only positive value from Item A7 of Schedule CG AFTEI adjustment under this category in Schedule CYLA and BFLA,				
	4 Short-term OTHERS- Taxed at normal rates; Enter only positive value from Item A8 of Schedule CG AFTEI adjustment under this category in Schedule CYLA and BFLA,				

che	dule	os		Income from other sources				
	1	Inco	ome					
		a	Dividend	ls, Gross	1a			
		b	Interest,	Gross	1b			
		c	Rental in	ncome from machinery, plants, buildings,	1c			
		d	Others, (horses)	Gross (excluding income from owning race	1d			
		e	Total (1a	a + 1b + 1c + 1d			1e	
ES		f	Deductio	ons under section 57:-				
SOURCE			i Exp	enses / Deductions	fi			
OO			ii Dep	reciation	fii			
			iii Tota	al	fiii			
OTHER		g	Balance	(1e – fiii)			1g	
ОТ	2	Wir	nings fro	m lotteries, crossword puzzles, races, etc.			2	
	3	Inco	ome from	other sources (other than from owning race	horse	s) $(1g + 2)$ (enterly as nil, if loss)	3	
	4	Inco	ome from	owning and maintaining race horses				
		a	Receipts		4a			
		b	Deduction	ons under section 57 in relation to (4)	4b			
		c	Balance	(4a-4b)			4c	
	5			geable under the head "Income from other so ss figure to Schedule CYLA)	ources	3' (3 + 4c) (enter 4c as nil if loss	5	
NOT	$E$ $\square$	P	lease inclu	de the income of the specified persons referred to in S	Schedu	le SPI while computing the income und	er this	s head

	Sl.No	Head/ Source of	Income of current	House property loss of	Business Loss	Other sources loss (other	Current year's
S		Income	year	the current year set off		than loss from race	Income remaining
LOSS T			(Fill this column only			horses) of the current	after set off
			if income is zero or			year set off	
AR IEN			positive)	Total loss	Total loss	Total loss	
YE, TM				(3c of Schedule –HP)	(6vi of Schedule-BP)	(3 of Schedule-OS)	
TT			1	2	3	4	5=1-2-3-4
RRENT Y ADJUST		Loss to be adjusted ->					
CUR.	i	Salaries					
)	ii	House property					

	•	gain							
	vi	Other sources							
		(excluding profit							
		from owning race							
		horses and winnings							
	- :	from lottery)							
	v <u>ii</u>	Profit from owning and maintaining race							I
		horses							
	vii <u>i</u>	Total loss set off							
	<u>ix</u>	Loss remaining after set-of	f						
		-	<u>'</u>		<b>.</b>	•			
		D . 11 . 47	e. C . ee e.	1.5					
sche			after Set off of Broug	_		-			
		Head/ Source of Income	Income after set off, if a		Brou	ght forward loss s	set off		t year's income
Ā	No.		year's losses as per 4 of	Schedule				remain	ing after set off
1E			CYLA)			2			3
Ę			1			2			3
ADJUSTMENT	i	Salaries							
	ii	House property							
BROUGHT FORWARD LOSS	iii	Business or profession							
DI	iv	Short-term capital gain							
VAR	v	Long-term capital gain							
₹	vi	Other sources (excluding profit							
5		from owning race horses and							
Ξ		winnings from lottery)							
E	vii	Profit from owning and							
00		maintaining race horses	4 00						
BR	viii	Total of brought forward loss s							
	ix	Current year's income remaining	ng after set off Total (i3	+ ii3 + iii3 + iv	3 + v3+vi3+ <mark>vii3</mark> )				
Scho	edule	CFL Details of Losses t	to be carried forward	to future yea	ırs				
	Sl.	Assessment Year			Business or	Short-term	Long-term		er sources loss
	No.		(DD/MM/YYYY)	property loss	profession	capital loss	Capital loss		om owning race
	i	2004-05						hor	303)
	ii	2005-06							
SSOT		2006-07						_	
<u> </u>	111	2000-07							

iii Business or profession
iv Short-term capital gain

v Long term capital

3	2004.0			
iii	2006-07			
iv	2007-08			
v	2008-09			
vi	2009-10			
v vi vii	2010-11			
viii	2011-12			
viii	Total of earlier year losses			
X	Adjustment of above losses in Schedule BFLA			
xi	2012-13 (Current year losses)			
	Total loss Carried Forward to future years			

cneau	ne v	IA	Deductions under Chapter VI-A (Section)							
0	a	80C		i	80G					
	b	80CCC		j	80GG					
TOI EDU	С	80CCD		k	80GGA					
<u> </u>	d	80CCF		l	80GGC					

e	80D	m	80QQB			
f	80DD	n	80RRB			
g	80DDB	0	80U			
h	80E					
 p	Total dec	p				

Sche	dul	Details of donations entitled for d	leduction under section 80	G	
A		Donations entitled for 100% deduction without qualifying limit			
		Name and address of donee	PAN of Donee	Amount of donation	Eligible Amount of donation
		i			
		ii			
	,	iii			
	,	iv			
	}	v   vi   Total			
В		Donations entitled for 50% deduction without qualifying limit			
		Name and address of donee	PAN of Donee	Amount of donation	Eligible Amount of donation
		i			
	,	ii			
_	ļ	iii			
IONS	•	iv			
NAT	,	vi Total			
DETAILS OF DONATIONS		Donations entitled for 100% deduction subject to qualifying limit			
LAILS		Name and address of donee	PAN of Donee	Amount of donation	Eligible Amount of donation
DE	}	i			
	}	ii			
	}	iii iv			
		v			
	•	vi Total			
		Donations entitled for 50% deduction subject to qualifying limit			
	]	Name and address of donee	PAN of Donee	Amount of donation	Eligible Amount of donation
_		i			
-		ii iii			
-		iv			
		v			
		vi Total			
	E	Total donations (Avi + Bvi + Cvi + Dvi)			

Sl	No		Na	me of person	l			PA	N of pe	rson	(or	ption	nal) Relationship N					Natur	e of In	come	I	Amou	at (Rs	s)	
	1																								
2	2																								
	3																								
Sche	dule	SI		Income ch	ıargeal	ble to l	Inco	me	tax at	spec	cial	l rate	es I	<b>B</b> [P	leas	se see in	stru	ction Numi	ber-9(iii	) for s	ection	cod	e and	rate	of
	Sl No	Section code	Ø	Special rate (%)		Income	ne Tax thereon SI Section Wo code Special rate (%)					I	Income Tax thereon ii		n										
TE	1	1A		15										6											
, KA	2	22		10										7											
SPECIAL RATE	3	21		20										8											
SPEC	4	5BB		30										9											
•-	5													10	)										
	11													- 1			<u>                                       </u>		Tota	l (1ii to	10 ii)				
	<u> </u>	<u> </u>																				<u> </u>			
che	dule	EI		Details o	f Exem	npt Inc	ome	(In	come	not 1	to l	be ir	ıclu	ded	in T	Total In	con	ie)							
	1	Interest i	nco	me															1						
ME		Dividend																	2						
VCO		_		apital gains									is <sub>I</sub>	paid					3	3					
EXEMPT INCOME													4												
EMI		Share in the profit of firm/AOP etc. 5																							
EX												6													
	7	Total (1+	2+3	8+4+5+6)															7						
Sche	dule	IT		Details of	Advan	ice Tax	k an	d Se	lf Ass	essm	ıen	nt Ta	x P	aym	ents	s of Inc	ome	-tax							
	Sl		F	SSR Code					Deposit					-				r of Challa	n	Amount (Rs)					
S	No i																			$\overline{}$					
X PAYMENTS	ii																							+	+
XM	iii																							+	-
X PA	iv																							+	_
TAX	v																							+	-
	NO'	TE I	Ent	er the totals o	of Advan	ice tax a	and S	elf A	ssessm	ent to	ıx i	in SL	No.	9a &	9c (	of PartB	  -T7	<u> </u>							
			Litt	er ine ioidis e	og riavan	ice rasi a	ina 5	cij 11				51 1	10.	<i>y</i> u	,,,,	oj i arib									
Sab	adula	TDS1		Dotoila of	Tow D	odust	ad as	t Sa	umaa fi		Ç.	lan	· F.A.	c <b>n</b> or	. Fo	16 i	0011	d by Emn	lovor(c)	\1					
Scil	Sl		educ								Sa	пагу						ed by Emp			otal ta	ax de	ducte	1	
7	No. Number (TAN) of the							_				-													
LAR	(1)			ployer (2)				(3)	)							(4)						(5)			
N SA	i																								
TDS ON SALARY																									
	ii																								
NO:	TE [	Please	ent	er total of co	olumn 5	of Sch	hedu	le-T	DS1 a	nd c	olu	ımn i	<b>7</b> of	Sche	edul	e-TDS2	in 9	(b) of Pari	B-TTI	ı					
	•																								

Income of specified persons(spouse, minor child etc) includable in income of the assessee

Schedule SPI

## Schedule TDS2 Details of Tax Deducted at Source on Income [As per Form 16 A issued by Deductor(s)]

OME	SI No	Tax Deduction Account Number (TAN) of the Deductor	Name of the Deductor	Unique TDS Certificate Number	Financial Year in which TDS is Deducted	Total Tax Deducted	Amount out of (6) claimed This Year
$\mathbf{z}$	(1)	(2)	(3)	(4)	(5)	(6)	(7)
N OTHER IN	i						
TDS OI	ii						

**NOTE** Please enter total of column 5 of Schedule-TDS1 and column 7 of Schedule-TDS2 in 8(b) of Part B-TTI

#### Schedule TR Details of Tax Relief claimed under section 90 or section 90A or section 91

IEF	Sl No	Country Name	Country Code	Tax Identification number of the tax payer in respective country	Income (in rupees)	Tax Paid (in rupees)	Total Tax Relief Claimed (in rupees)
EL	<b>(1)</b>	(2)	(3)	(4)	(5)	(6)	(7)
S OF TAX R	i						
DETAIL	ii						

NOTE Please enter the details of column (7) of Schedule TR in 4b or 4c of Part B - TTI

### Schedule FA Details of Foreign Assets

	A	<b>Details of Fore</b>	ign Bank Accounts				
	Sl No	Country Name	Country Code	Name and Address of the Bank		tioned in the count	Peak Balance During the Year (in rupees)
	(1)	(2)	(3)	(4)	(	(5)	(6)
76	i						
IN ASSETS	ii						
EIG	В	Details of Finar	ncial Interest in any Enti	ty		l .	
OF FOREIGN	Sl No	Country Name (1)	Country Code (2)	Nature of entity (3)		me and Address of the Entity (4)	Total Investment (at cost) (in rupees) (5)
DETAILS	(i)						
DE	(ii)						
			ovable Property				
	Sl No (1)	Country Name (2)	Country Code (3)	Address of the Property (4)	,	Total Investr	ment (at cost) (in rupees) (5)
	(i)						

(ii)									
D	Details of any o	ther Asset							
Sl No (1)				Nature of A (4)	sset	Total Investment (at cost) (in rupees) (5)			
(i)									
(ii)									
E	Details of accor	unt(s) in which yo	ou have signi	ng authority and	which has not	been inclu	ded in A to D above.		
Sl No (1)	accour	itution in which the nt is held (2)	Address	of the Institution (3)	Name mention accou (4)		Peak Balance/Investment during the year (in rupees) (5)		
(i)									
(ii)									